

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No.41564 of 2015

(Arising out of Order-in-Appeal No.C.Cus.II No.273/2015 dt. 25.03.2015 passed by Commissioner of Customs (Appeals-II), No.60, Rajaji Salai, Custom House, Chennai-600 001)

Commissioner of Customs,
Commissionerate-IV,
Custom House, No.60, Rajaji Salai,
Chennai 600 001.

... Appellant

VERSUS

Shri Rajesh Jain @ Rajesh Balar
H.No.5-41/2, Plot No.18, Golden Park Avenue,
Near Narayana College, Doolapally
Quthbhllapur Mandal, R.R. District,
Hyderabad 500 001.

... Respondent

APPEARANCE :

Shri Harendra Singh Pal, Authorized Representative for the Appellant
None for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41182/2024

DATE OF HEARING : 06.09.2024
DATE OF DECISION : 06.09.2024

Per: Ms. Sulekha Beevi. C.S

None for the respondent. In this appeal filed by Department,
the amount involved is only Rs.10 lakhs and falls within the

monetary limit of appeals to be filed by Department before Tribunal.

Hence the appeal is dismissed on monetary limit.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)

gs